

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**I.A. No. 344 of 2014**

In

**APPEAL No. 224 of 2014**

**Dated : 10<sup>th</sup> December, 2014**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Puri Oil Mills Ltd.**

**... Appellant(s)**

**Versus**

**Haryana Power Purchase Centre & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s) : Mr. Akhil Sibal,  
Ms. Bina Gupta  
Mr. Abhay Anand

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Sonia Madan for R.1  
Mr. P.C. Sharma (Rep.)  
Mr. M.K. Arora (Rep.)

**ORDER**

**I.A. No. 344 of 2014**

*(Appl. for Stay)*

Having heard the learned counsel for Appellant for some time, we feel that we need assistance from Respondent No.5.

Therefore, post the matter for further hearing on **17.12.2014.** The Appellant shall serve a copy of this Order on Respondent No.5. We expect Respondent No.5 to assist us on the next adjourned date i.e., 17.12.2014.

**(Rakesh Nath)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

Vs/ts